

**IN THE INCOME TAX APPELLATE TRIBUNAL,
KOLKATA 'D' BENCH, KOLKATA**

**Before Shri P.M. Jagtap, Accountant Member
and Shri N.V. Vasudevan, Judicial Member**

**I.T.A. No. 1118/KOL/ 2013
Assessment Year: 2008-2009**

Micro Dealers Pvt. Limited,.....Appellant
D.J. Shah & Co.,
2, Elgin Road,
Kolkata-700 020
[PAN : AAFCM 2568 M]

-Vs.-

Income Tax Officer,.....Respondent
Ward-4(2), Kolkata,
Aayakar Bhawan,
P-7, Chowringhee Square,
Kolkata-700 069

Appearances by:

Shri B.B. Jha, A.R., for the assessee
Shri S. Srivastava, CIT, D.R., for the Department

Date of concluding the hearing : May 26, 2016

Date of pronouncing the order : May 26, 2016

O R D E R

Per Shri P.M. Jagtap :-

This appeal filed by the assessee is directed against the order of Id. Commissioner of Income Tax, Kolkata-II, Kolkata dated 28.03.2013 for the assessment year 2008-09 passed under section 263 of the Income Tax Act, 1961.

2. At the time of hearing fixed today, i.e. on 26.05.2016, the assessee has filed an application seeking the permission of the Bench to withdraw this appeal. Since the Id. D.R. has no objection in this regard, the

permission as sought by the assessee is granted and this appeal is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on May 26, 2016.

Sd/-

Sd/-

(N.V. Vasudevan)
Judicial Member

(P.M. Jagtap)
Accountant Member

Kolkata, the 26th day of May, 2016

Copies to : (1) ***M/s. Micro Dealers Pvt. Limited,
D.J. Shah & Co.,
2, Elgin Road,
Kolkata-700 020***

(2) ***Income Tax Officer,
Ward-4(2), Kolkata,
Aayakar Bhawan,
P-7, Chowringhee Square,
Kolkata-700 069***

(3) ***Commissioner of Income Tax, Kolkata-II, Kolkata***

(4) ***The Departmental Representative***

(5) ***Guard File***

By order

***Assistant Registrar,
Income Tax Appellate Tribunal,
Kolkata Benches, Kolkata***

Laha/Sr. P.S.